

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 403 of 2020**

In the matter of:

Om Prakash Rajgarhia, Erstwhile Managing Director,Appellant
Overnite Express
Vs.
Hi Tech Resource Management Ltd. & Anr.Respondents

Present:

Appellant: Mr. Monish Panda, Mr. Kshitiz Arya, Advocates.
Respondents: Mr. Yash Vardhan Deora, Advocate for R1.
Mr. Abhishek Anand, Mr. Viren Sharma, Advocates for R2- IRP.
Mr. Paras Dawar, Advocate for Intervenor.

ORDER

(Through Virtual Mode)

01.03.2021: Mr. Monish Panda, Advocate representing the Appellant on instructions seeks to withdraw the appeal with liberty to pursue the legal remedies that may be available to Appellant. This is not objected to by Respondents as the Corporate Insolvency Resolution Process proceedings are proceeding ahead and embargo placed on constitution of Committee of Creditors stands removed in terms of order dated 4th February, 2021.

The appeal is accordingly dismissed as withdrawn. The Appellant shall be at liberty to pursue any other remedy available under law.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g